

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA
UNSTARRED QUESTION NO. 2702
(TO BE ANSWERED ON 14.12.2021)

REGULARISATION OF STAFF IN AIR

2702: SHRI SYED IMTIAZ JALEEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has any proposal to regularise the casual Announcers and Compares working at all Stations for more than ten years who are most experienced and skilled;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to restart the Stations of All India Radio in Delhi which have been shut down by the Government unreasonably;
- (d) whether the payment of duties be increased, if so, the details thereof; and
- (e) whether the cap of six days duties be removed and 29 days duties circular be implemented, if so, the details thereof and if not, the reasons therefor?

ANSWER

The MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS [SHRI ANURAG SINGH THAKUR]

(a) and (b): A Scheme for regularization of irregular appointments/engagements in Prasar Bharati (All India Radio & Doordarshan), as a onetime measure, has been formulated by Prasar Bharati in pursuance of Department of Personnel & Training O.M. No. 49019/1/2006-Estt(C) dated 11.12.2006 as per parameters laid down by the Hon'ble Supreme Court in CA 3595-3612 of 1999 in Secretary, State of Karnataka and others *versus* Uma Devi and others as interpreted in its successive judgments.

The Scheme was approved by the Ministry of Information and Broadcasting in consultation with DOPT and Ministry of Law and Justice and was widely circulated by Prasar Bharati vide Circular dated 05.09.2019. This scheme also covers casual announcers and comperes working at the stations.

To overcome difficulties in applying under the scheme, an IT Portal ([url http://iars.prasarbharati.org](http://iars.prasarbharati.org)) was developed, so that those desirous to apply for consideration of their claim for regularization as per the criteria laid down in the Scheme may submit their applications online in a transparent manner.

Applications received are scrutinized to determine their eligibility for regularization based on fulfilling condition of continuous engagement of 10 years from year 11.04.1996 to 10.04.2006 and all other eligibility criteria/parameters laid down in the Scheme.

(c) All India Radio, Delhi station has not been shut down. It continues to operate multiple radio services which may be accessed in Delhi, across India and anywhere in the world through various modes – FM (in Delhi), Digital Radio DRM MW (Delhi and adjacent regions), DTH Satellite Radio on DD FreeDish (across India), Internet Streaming through NewsOnAir App and newsonair.com website (anywhere in the world).

(d) The fee of a Casual Assignee performing the duties of announcement and related work during the transmission has been increased from Rs.1300/- to Rs.1600/- per duty with effect from 01.04.2021.

(e) Engagement on Casual basis is for specific assignments on a need basis. The extant guidelines stipulate that the number of duties of such Assignees should not exceed 6 days in a month and 72 days in a year. Such Assignees engaged in this mode are free to take up full/part time employment anywhere else.
